

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2441  
ANSWERED ON 13<sup>TH</sup> MARCH, 2025**

**REMOVAL OF TOLL PLAZAS ESTABLISHED WITHIN SIXTY KILOMETRE  
DISTANCE**

**2441. SHRI HANUMAN BENIWAL:**

**SHRI NEERAJ MAURYA:**

**SHRI AMRA RAM:**

**SMT. DHANORKAR PRATIBHA SURESH:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the Government has announced that two toll plazas cannot be operated within a distance of sixty kms on National Highways (NHs), if so, the number of toll plazas removed after such announcement, State-wise including Rajasthan;**

**(b) the number of such toll Plazas still operating in the country and the time by which these would be removed, State-wise including in Uttar Pradesh, Rajasthan and Maharashtra;**

**(c) whether the Government plans to remove Harima and Tankla toll plazas operating at Harima and Nimbi Jodha on NH-58, Tankla and Gogelav on NH-62 in Nagaur district, Akhepura to Kudi Rasidpura on NH-11 in Rajasthan and Faridpur toll plaza on NH-30 passing through Faridpur, Bareilly in Uttar Pradesh under the above policy, if so, the time by which these toll plazas would be removed, if not, the reasons therefor;**

**(d) the reason for setting up two toll plazas within sixty kms on the Wani-Warora State highway in Yavatmal district in Maharashtra and the role of the Government thereon and the time by which the Government will close one of these two toll plazas; and**

**(e) whether the toll plaza without fast tag facility near Wani railway crossing would be closed, if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) Fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, wherein sub-rule (2) of Rule 8, stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometre, unless permitted through an order for reasons to be recorded in writing under the proviso to the said rules. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.**

**There are various factors that are considered to establish a fee plaza within a distance of 60 Km, such as land availability, forest area, minimum diversion of traffic & Municipal limits. However, in all such cases, user fee is collected at the Fee Plaza depending on the project influence length of respective fee plaza, and not on its specific location within the project influence length.**

**(b) & (c) As of February, 2025, a total of 180 fee plazas are operational within 60 kilometers of each other in the same direction on National Highways. Fee plazas functioning within 60 km range are permissible as per the provisions of the NH Fee Rules and Concession Agreement.**

**Further, as per extant NH Fee rule, the user-fee on the National Highways shall be collected in perpetuity.**

**(d) In the Wani-Warora section, Shembal Fee Plaza, located at Design Ch. 318+850 of NH-930 in Chandrapur District, is governed by the National Highways Fee Rules, 2008 and Wani Fee Plaza, on a divergent Maharashtra State Highway (MSH-6) from NH-930, in Yavatmal District, is developed and maintained by the Maharashtra State Government.**

**(e) Wani Toll Plaza is located on the section of Maharashtra State Highway (MSH-6) which comes under the jurisdiction of State Government of Maharashtra and governed under Toll Fee Rules of State Government of Maharashtra.**

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